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Title: The Minister of State in the Ministry of Home Affairs laid a statement regarding status of implementation of the recommendations in 130th and 132nd Reports of the Standing Committee on Home Affairs on Demands for Grants (2007-08), pertaining to the Ministry of Home Affairs.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): Sir, I beg to lay the statement on the above subject in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha issued by the hon. Speaker *vide* Lok Sabha Bulletin Part II dated September 1, 2004.

The meeting of the Department-related Parliamentary Standing Committee on Home Affairs was held on 11th April, 2008, to review the Action Taken Replies furnished by the Ministry of Home Affairs on the 126th Report of the Department-related Parliamentary Standing Committee on Demand for Grants (2007-08) of the Ministry of Home Affairs. Thereafter, the Committee submitted its 130th Report which contained further observations/ recommendations on the 126th Report.

The Committee in its 130th Report made as many as twenty-six (26) recommendations (Paragraph) No. 3.1.6, 3.2.6, 3.3.3, 3.4.6, 3.4.7, 3.5.5, 3.6.5, 3.7.5, 3.8.5, 3.8.6, 3.8.7, 3.9.4, 4.1.1, 4.1.3, 4.2.1, 4.2.4, 4.3.1, 4.4.1, 4.4.3, 4.5.1, 4.6.1, 4.6.7, 4.7.1, 4.7.3, 4.8.1 and 4.8.4) in respect of which the Ministry of Home Affairs was required to take action. It has been indicated in six (6) recommendations namely, 3.1.6, 3.5.5, 3.7.5, 4.2.6, 4.4.3 and 4.6.7 that the Committee has appointed/constituted sub-Committee(s) to make detailed study on the subject and present its report Action by the Ministry of Home Affairs will be initiated on receipt of these six reports along with the recommendations of the Committee.

This Ministry has accepted the recommendations contained in the 130th Report fully or with slight modifications except the recommendation at para No.

* Laid on the Table and also placed in Library, See No. LT- 9799/2008

3.6.5 for reasons which are elaborated in the attached Annexure. In respect of some recommendations, the Ministry is taking necessary action in consultation with various agencies. It may be mentioned that action to be taken by this Ministry in respect of a number of recommendations are of a continuing nature and necessary action has since been taken or is being taken accordingly.

A detailed Statement showing the action taken being with reference to the recommendations contained in various paragraphs of the 130th Report of the Committee is laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (DR. SHAKEEL AHMAD): Sir, I beg to lay the statement on the above subject in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha issued by the hon. Speaker *vide* Lok Sabha Bulletin Part II dated September 1, 2004.

The meetings of the Department-related Parliamentary Standing Committee on Home Affairs were held on 28th March, 2008 and 5th April, 2008 on the Demands for Grants for 2008-09 of the Ministry of Home Affairs and Naxalism respectively. The Committee also took oral evidence of the senior officers with reference to the aims, objectives and achievements of the Ministry. The Committee examined the Demands for Grants and submitted its 132nd Report on 16th April, 2008 in Lok Sabha.

The Committee in its 132nd Report made as many as fifteen (15) recommendations (Paragraph No. 9.4, 10.5, 10.12, 11.7, 11.8, 12.2, 12.4, 12.7, 13.3, 14.2, 15.4, 16.2, 16.8, and 17.2) in respect of which the Ministry of Home Affairs was required to take action.

The Ministry has accepted all recommendations fully or with slight modifications except the recommendation at Para No. 16.8 for reasons which are elaborated in the Annexure. In respect of some recommendations, the Ministry is taking necessary action in consultation with various agencies. It may be mentioned that Action to be taken by this Ministry in respect of a number of recommendations are of continuing nature and necessary action has since been taken or is being taken accordingly.

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A detailed Statement showing the action taken/being taken with reference to the recommendations contained in various paragraphs of the 132nd Report of the Committee is attached which is laid on the Table.
